

ITEM NO.2

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1263/2018

ANIL KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With IA No.87405/2022 - GRANT OF BAIL)

Date : 29-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Setu Niket, Adv.
Ms. Priyanjali Singh, AOR

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Bail has been denied to the appellant earlier. However, having regard to the fact that the appellant has undergone about seven years of imprisonment, it will be appropriate to list the criminal appeal for hearing and final disposal at an early date.
- 2 List the criminal appeal on 12 October 2022.
- 3 Application for bail is dismissed at the present stage.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master